

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

O.A. 511 of 1994

(3)

New Delhi this the 26th day of April, 1994

Mr. Justice S.K. Dhaon, Vice-Chairman
Mr. B.K. Singh, Member

Shri Dina Nath Sharma
R/o B-32 Ashok Vihar-III,
Delhi-52.

...Applicant

By Advocate Shri N.M. Popli

Versus

1. Union of India through
Secretary,
Department of Defence Production &
Supply, South Block,
DHQ PO New Delhi-11.
2. The Director General Quality Assurance,
Department of Defence Production &
Supply,
'G' Block, DHQ Post Office,
New Delhi-110011.
3. R. Shivedasani,
Lt. General,
Director General Quality Assurance,
Bharat Sarkar,
Raksha Utpadan Vibhag,
Gunata AShwasan Mahanideshalaya,
DHQ Post Office,
New Delhi. ...Respondents

By Advocate Shri E.X. Joseph

ORDER (ORAL)

Mr. Justice S.K. Dhaon, Vice-Chairman

The respondents are represented by learned counsel, Shri E.X. Joseph. Counsel for the respondents states that the memorandum of appeal preferred by the applicant on 1.2.93 had been returned to the applicant for removing certain defects. He also states that if the applicant removes the defects and again files the memorandum before the appellate authority, the same shall be entertained and disposed of on merits and in accordance with law and in disregard of the fact that the appeal is a belated one. Learned counsel for the applicant states that he will present fresh memorandum of appeal within 3 weeks from today. If this is done, the appeal shall be treated to have been

84

.2.

(A)

filed in time. Learned counsel for the respondents states that after the presentation of memorandum of appeal, the appellate authority shall dispose of the same on merits and in accordance with law within 3 weeks.

2. With these observations, this application is disposed of finally but without any order as to costs.


(B.K. SINGH)
MEMBER (A)


(S.K. DHAON)
VICE CHAIRMAN

RKS